

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 113

CP(IB) No. 228/Chd/Pb/2022

IN THE MATTER OF:

Jammu and Kashmir Bank Limited

...Petitioner

Vs.

Dinesh Soin

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 22.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Mayank Mathur, Advocate

For the RP: Mr. Vishal Hirawat, Advocate

For the Respondent: Mr. Kartik, Proxy for Mr. Rohit Suri, Advocate

ORDER

Objections have been filed by Ld. Counsel for Respondent/Personal Guarantor vide Diary No. 00343/2 dated 30.05.2024. The same are taken on record. Response, thereto, if any, be filed within ten days with a copy in advance to the counsel opposite. Let the matter be listed on 22.08.2024.

Sd/-

(ASHISH VERMA)
MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti